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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

Dated Friday the thirteenth day of January, one thousand nine hundred eighty nine.

PRESENT

Shri P.K. Kartha - Hon'ble vice Chairman & Shri S.P. Mukerji - Hon'ble vice Chairman

ORIGINAL APPLICATION No.164/88 ORIGINAL APPLICATION No.179/88

Shri Hari Singh .. Applicant in O.A. 164/88
Shri Pradeep Kumar Sharma .. Applicant in O.A. 179/88

versus

- Govt. of India Press, Minto Road, New Delhi through its Manager.
- Director of Printing, Office of the Dte. of Printing, Government of India, B.Wing Nirman Bhavan, New Delhi.
- 3. Union of India, Ministry of
 Urban Development,
 Government of India, New
 Delhi through its Secretary. .. Respondents in
 both cases.

shri M.K. Gupta, counsel for the applicant in both cases.

Mr. Malhotra, Counsel for Shri P.P. Khuran, counsel for respondents in both case

ORDER

Honible Shri S.P. Mukerji, vice Chairman

Since common questions of law, facts and relief are involved in the aforesaid two applications filed under Section 19 of the Administrative Tribunals Act, they are disposed of by a common judgment as follows. In the first case the father of the applicant Shri Harisingh died while in service on 26.2.82. The applicant was living in Government accommodation allotted to his father at C=196, Alberts Square, Mandir Marg, New Delhi. The applicant applied for appointment

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on compassionate ground on 2.3.82. This appointment materialised through his appointment as LDC In the meantime his widowed mother wase on 22.1.85. proceded against the Estate Officer for vacation of the house under Section 4 of Public Premises Eviction or (Vacation of Unauthorised Occupants) Act, 1971. Notice was given on 17.1.85 to appear before the Estate Officer on 28.1.85. The applicant has been representing for regularisation of the occupation of the Government Accommodation but without success. Another notice was issued by the Estate Officer on 24.12.87 to appear on 11.1.88. The applicant, eversince his appointment has not been claiming or getting any House Rent Allowance. He has quoted a number of precedents in which regularisation even after the expiry of twelve months from the date of death of the original allottee had taken place. The applicant has claimed that he should be entitled to regularisation in accordance with the extant orders.

2. In the second case the father of the applicant Shri Pradeep Kumar Sharma, who had been allotted Government accommodation at Qr.156, Minto Road Complex, New Delhi died on 26.1.83. The applicant applied for employment under compassionate ground on 3.3.83, was finally appointed as L.D.C. on 15.7.85. His applications for regularisation of the accommodation were rejected. Notices have been issued for eviction. He has also not been claiming or getting House Rent

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Allowance. His last representation was filed in September, 1987 which has still been unresponded.

- The respondents in both these cases have admitted the factual position and indicated that after allowing concessional period of four months subsequent to the death of the original allottee, extension allotment was cancelled but further detention of six months was allowed, Thereafter eviction proceedings undertaken. They have conceded that in accordance with rules, on the basis of allotment to the deceased father the applicants were eligible for allotment on adhoc basis provided they were appointed to Government service within a period of twelve months after the death of the original allottee. Since in both these cases the appointments materialised beyond the period of twelve months of the death of the fathers the quarters cannot be regularised in the names of the applicants. They have further conceded the three cases of S/Shri Soleman, Mahinder Singh and Ramlal were even though they were given compassionate appointments more than a year after the death of their fathers, quarters allotted to their fathers were regularised subsequently in their forour a
- 4. We have heard the arguments of the learned counsel for both the parties and gone through the documents. The learned counsel for the respondents

have not denied the three cases in which regularisation was allowed even though the compassionate appointments materialised more than twelve months after the death of original allottees. Since in the instant cases also the circumstances are similar and it has not been shown that the delay in the compassionate appointmenty was in any way caused by the applicants, we feel that the applicants are entitled to get the allotted quarters regularised in their favour. Accordingly we allow these two applications with the directions that the quarters occupied by them may be allotted from the date of their appointment as L.D.C subject to their fulfilling the other conditions of such regularisation including clearance of all outstanding dues in respect of the premises third not owning so regularised and do not own house/plot at the places of their postings.

5. There will be no order as to costs. A copy of this order may be placed in both files.

(S.P. Mukerji) vice Chairman

(P.K. Kartna)
vice Chairman

13.1.1989

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